

ITEM NO.103

COURT NO.11

SECTION IV

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 3600-3603 OF 2001

VIJAY KUMAR

Appellant (s)

VERSUS

KRISHAN K. DUTT (DEAD) BY L.RS. & ORS

Respondent(s)

(With appln(s) for impleadment and with office report)

WITH SLP(C) NO. 19370 of 1998

(With appln(s) for directions and substitution of Lrs. of the deceased respondents and c/delay in filing substitution application with prayer for interim relief.)

Date: 23/07/2008 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Appellant(s) Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
Ms. Charu Singh, Adv. for
M/S Manoj Swarup & Co.

Mr. Seeraj Bagga, Adv.
Mrs. Sureshta Bagga, Adv.

For Respondent(s) Mr. Dhruv Mehta, Adv.
Mr. Harshvardhan Jha, Adv.
Mr. Yashraj Singh, Adv. for
M/s K.L. Mehta & Co.

Mr. Manoj Swarup, Adv.
Ms. Lalita Kohli, Adv.
Ms. Charu Singh, Adv. for
M/S Manoj Swarup & Co.

Ms. Nidhi Gupta, Adv.
Mr. Tarun Gupta, Adv.
Ms. S. Janani ,Adv

Mr. Seeraj Bagga, Adv.

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Mrs. Sureshta Bagga ,Adv

Ms. Minakshi Vij ,Adv

Rr-Ex-Parte ,Adv

Mr. Rajiv K. Garg, Adv.
Mr. Ashish Garg, Adv.
Mr. N.K. Mani Tripathi, Adv.
Mr. A.D.N. Rao, Adv.

UPON hearing counsel the Court made the following

ORDER

Learned counsel appearing for the respondents have no

objection if the application for substitution is allowed. Consequently, delay is condoned and I.A. Nos. 7-8 of 2007 in SLP(C) No. 19370 of 1998 are allowed in terms of prayers made therein. Memo of parties be amended accordingly.

Learned counsel for the respondents submits that legal representatives of deceased respondent No. 5 Rameshwar Dass are already on record in C..A. Nos. 3600-3603 of 2001 and they are represented through Ms. S.Janani, Advocate. Therefore, no separate notice be given to legal representatives of deceased respondent No. 5.

List after six weeks.

(Pardeep Kumar)
Court Master

(Neeru Bala Vij)
Court Master